

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.15/Suo-Motu/2012

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V.S.Verma, Member**
- 4. Shri M.Deena Dayalan, Member**

DATE OF ORDER: 6.3.3013

In the matter of

Determination of tariff of the natural inter-state transmission lines.

And

In the matter of

Non-compliance of Commission's directions in orders dated 14.3.2012 and 21.8.2012.

And

In the matter of:

1. Chairman and Managing Director, Punjab State Transmission Corporation Ltd., Patiala
2. Managing Director, Haryana Vidyut Prasaran Nigam Ltd., Haryana
3. Chairman and Managing Director, Uttar Pradesh Power Transmission Corporation Ltd., Lucknow
4. Development Commissioner, Power Development Department (J&K), Srinagar
5. Chief Engineer, UT of Chandigarh (Electricity Department, 1st Floor), Sector – 9D, Chandigarh
6. Chairman & Managing Director, West Bengal state Electricity Transmission Co. Ltd., Vidyut Bhavan, Kolkata
7. Chairman, Bihar State Electricity Board, Vidyut Bhavan, Patna
8. Chairman, Jharkhand State Electricity Board, Engineering Bhavan, Ranchi
9. Chairman, Damodar Valley Corporation, DVC Tower, Kolkata
10. Secretary, Energy & Power Department, Government of Sikkim, Gangtok
11. Chief Engineer (Power), Electricity Deptt., Government of Nagaland, Kohima
12. Chief Engineer, Power & Electricity Department, Government of Mizoram, Khatla, Aizawl.
13. Chief Engineer (Power), Department of Power, Government of Arunachal

- Pradesh, Vidyut Bhawan, Itanagar.
14. Chairman & Managing Director, MSETCL, 'Prakashganga', C-19, E-Block, Bandra Kurla Complex, Bandra (E), Mumbai.
 15. Managing Director, Gujarat Energy Transmission Corporation Ltd (GETCO), Sardar Patel Vidyut Bhavan, Race Course, Vadodara, Gujarat.
 16. Chairman, Chhattisgarh State Power Transmission Co. Ltd, Banganiya, Raipur.
 17. Chief Electrical Engineer, Electricity Department, Government of Goa, Vidyut Bhavan, Goa.
 18. Chairman, KSEB, Vidyuthi Bhavanam, Pattom, Thiruvananthapuram.
 19. Superintending Engineer-I (Elec), Electricity Department, Government of Puducherry, Puducherry.
 20. Secretary (P), UT of Dadra Nagar Haveli Silvassa.
 21. Secretary (P), UT of Daman & Diu, Moti Daman, D&D. ...**Respondents**

ORDER

It was come to the notice of the Commission that the some of the owners/developers of the inter-State transmission lines of 132 kV and above in North Eastern Region and 220 kV and above in Northern, Eastern, Western, and Southern Regions have approached the Implementing Agency for including their transmission assets in computation of Point of Connection transmission charges and losses under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010. Accordingly, the Commission vide its order dated 14.3.2012 directed the respondents to ensure that the tariff petitions for determination of tariff is filed by the developers/owners of the transmission line or by State Transmission Utilities where the transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 by 30.4.2012. In response to our directions dated 14.3.2012, the respondents have not filed tariff petitions for determination of transmission tariff.

2. The Commission in its order dated 21.8.2012 had further directed as under:

"Owners of some of the Natural inter-State lines have filed the tariff petitions in compliance of Commission`s order dated 14.3.2012 and many of these Natural inter-State lines have sought time to file the tariff petitions as we directed. We hereby direct all the Natural inter-State lines owners, who are yet to file the tariff petitions, to file tariff petitions in accordance with the 2009 Tariff Regulations, along with the prescribed fees, before the 30.9.2012."

3. The respondents have not complied our directions contained in our order dated 14.3.2012 and 21.8.2012.

4. The respondents are directed to show cause by 26.3.2013 as to why appropriate actions under Section 142 of the Electricity Act, 2003 should be taken against them for non-compliance of the Commission's directions dated 14.3.2012 and 21.8.2012.

5. The matter shall be listed for hearing and further directions on 9.4.2013.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON